

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO.3961
TO BE ANSWERED ON 10.08.2017
ROYALTY ON MINERALS

3961. SHRI RAJU SHETTY:

Will the Minister of MINES be pleased to state:

- (a) whether the Government proposes to amend/increase the amount of royalty being paid to the States for minerals and has constituted a study group for the purpose and amending the dead rate for major minerals;
- (b) if so, the details thereof and the progress made in this direction by the said group; and
- (c) the time by which the royalty rates for minerals are likely to be amended/increased?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

(a): The rates of royalty and dead rent for major minerals (other than coal, lignite and sand for stowing) were last amended with effect from 1st September, 2014. As per section 9(3) of the Mines and Minerals (Development and Regulation) Act, 1957, the Central Government cannot enhance the rate of royalty in respect of any mineral more than once during any period of three years.

The Ministry of Mines has so far not constituted a study group for the purpose of amending the rates of royalty and dead rent.

(b) & (c): Does not arise in view of reply given to part (a) above.
